

Anti-Sea Erosion work in Kerala

792. **Shri A. K. Gopalan:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have undertaken to finance the anti-sea erosion programme in Kerala;

(b) if so, the total amount provided by the Central Government for the implementation of the scheme during 1966-67;

(c) the areas which are newly affected by Sea erosion due to the recent cyclone in December, 1965; and

(d) the total estimated amount required for the anti-sea erosion programme in Kerala?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) It has been decided to treat the anti-sea erosion programme in Kerala as a Centrally-sponsored scheme in the Fourth Plan.

(b) An outlay of Rs. 75 lakhs has been proposed for 1966-67.

(c) The areas affected by the sea erosion in Kerala due to the cyclone in December, 1965, are Verkala in Trivandrum District, Chavara and Koilthottam in Quilon District, Thottapally and Purakad in Alleppey District, Vypeen and Chellanam in Ernakulam District, Mattool, Thalai, Dharmadam, Chalil, Gopalpettah, Azheekal and Payyambalam in Cannanore District, Quilandy Beach, Cheriamangad, Tanur, Madapilly and Kollam Beach in Kozhikode District.

(d) It has been estimated by the State Government that on an average, one mile of coastal protection work, based on the suggestions made by the American experts, would involve an expenditure of Rs. 20 to 25 lakhs. On this basis the total cost of protecting the entire coastline exposed to erosion would roughly be Rs. 40 to 50 crores.

Electricity Problem in Trichur

793. **Shri A. K. Gopalan:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government are aware that the management of Sitharam Mills, Trichur has agreed to lend the stepping up transformer and generator to the Municipal engineering authorities, Trichur;

(b) whether the Municipal engineering authorities have asked for permission of the Electricity Board for using this transformer and generator; and

(c) if so, the Government's reaction thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) The management of Sitharam Mill, Trichur, had offered to lend a 500 KVA generating set to the Municipal authorities, Trichur.

(b) The Municipal authorities sought the approval of the State Government for utilising this generating set for power generation. The Government in turn sought the technical advice of the Electricity Board authorities.

(c) The Electricity Board authorities, after having studied all the technical and financial aspects of the scheme, found it to be quite uneconomical and unsuitable and hence advised the State Government to decline the offer. The State Government accepted this recommendation.

Tube-wells in Punjab

794. **Shri Hem Raj:**
Shri Daljit Singh:

Will the Minister of Irrigation and Power be pleased to state:

(a) the number of tube-wells sanctioned for energisation for agricultural purposes in Punjab in 1965-66 and

(b) the number of tube-wells energised up-to-date?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) The State Electricity Board have fixed a target of energising 11,000 tube wells during the year 1965-66. Information regarding the exact number of tube-wells sanctioned is not available.

(b) 7,236 connections have been energised from 1-4-65 to 31-12-65.

Land Reforms

795. Shri Kolla Venkalah:

Shri M. N. Swamy:

Shri Laxmi Dass:

Shri A. K. Gopalan:

Will the Minister of Planning be pleased to state:

(a) whether the High Level Committee presided over by the Home Minister on the implementation of land reforms has presented its report;

(b) if so, its main recommendations;

(c) whether a copy of the Report and the decisions taken thereon will be laid on the Table; and

(d) the time taken by the Committee for enquiry and report?

The Minister of Planning (Shri Asoka Mehta): (a) to (d). The Committee is having discussions with the Chief Ministers concerned regarding the difficulties encountered in giving effect to the programme of land reform. These discussions are of an informal nature.

The Committee also made a general review of problems of implementation and made suggestions for improving implementation. These suggestions were included in the statement placed on the Table of the House in reply to Lok Sabha Starred Question No. 113 answered on 10th September, 1964.

The Committee is not required to make any formal report.

2511 (A1) LSD—3.

राजस्थान में सिंचाई योजनाएं

796. श्री प्रकाशचौर शास्त्री

श्री हुकम चन्द कछवाय

श्री जगदेव सिंह सिद्धान्ती :

क्या सिंचाई और बिजलू मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या राजस्थान में सिंचाई के लिये चौथी पंच वर्षीय योजना के अधीन कोई अन्य प्रतिरिक्त योजना बनाई गई है; और

(ख) क्या जल की सप्लाई के लिये नलकूप लगाने के बजाय पाइप लाइन बिछाने की योजना से सरकार सहमत हो गई है ?

सिंचाई और बिजलू मंत्री (श्री फखरुद्दीन अहमद): (क) चौथी योजना के प्रस्तावों को अभी अन्तिम रूप देना है ।

(ख) इस प्रकार का कोई प्रस्ताव सिंचाई व बिजली मंत्रालय में प्राप्त नहीं हुआ है ।

Subsidised Industrial Housing Scheme

797. Shri Daji: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) how many workers have been benefited during the Second and Third Plan periods due to the facilities offered under the Subsidised Industrial Housing Scheme;

(b) whether the Plan allocations for the Subsidised Industrial Housing Scheme have been fully utilised; and

(c) if not, the reasons thereof?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Information is being collected and will be laid on the table of the Sabha.

(b) and (c). Against the allocation of Rs. 57 crores, an amount of about